

bITEM NO.2

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 26543/2015
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 13/08/2015
IN WP NO. 59582/2009 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)
DR. D C SRIVASTAVA PETITIONER(S)

VERSUS

STATE OF U.P. & ORS. RESPONDENT(S)
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO
FILE LENGTHY LIST OF DATES AND INTERIM RELIEF AND OFFICE REPORT)
WITH
SLP(C) NO. 26635/2015
(WITH APPLN.(S) FOR EXEMPTION FROM FILING O.T. AND IMPEADMENT AND
PERMISSION TO FILE LENGTHY LIST OF DATES AND INTERIM RELIEF AND
OFFICE REPORT)

Date : 23/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

SLP(C) 26543/15 Mr. Gagandeep Sharma, Adv.
Mr. Rajesh K. Sharma, Adv.
Mr. Ayush Choudhary, Adv.
Mr. Tushar Gupta, Adv.
Mr. Ashutosh Mishra, Adv.
Mr. Gautam Awasthi, Adv.

SLP(C) 26635/15 & rr in
SLP(C) 26543/15 Mr. Shail Kumar Dwivedi, Adv.
Mr. Siddharth Dwivedi, Adv.
Ms. Vibha Dwivedi, Adv.
For Respondent(s)

Mr. Abhishth Kumar, Adv.
Ms. Archana Singh, Adv.
Page No. 1 of 2

Mr. T. N. Singh, Adv.
Mr. Vikas K. Singh, Adv.
Mr. Umang Tripathi, Dv.
Mr. Kedar Nath Tripathy, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Perused the letter.

List the matters after two weeks.

[VINOD LAKHINA]

COURT MASTER [ASHA SONI]

COURT MASTER

Page No. 2 of 2